

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).12931/2024

[Arising out of impugned final judgment and order dated 31-07-2024 in A482 No.2617/2020 passed by the High Court of Judicature at Allahabad]

PARAMJEET KAUR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 214179/2024 - EXEMPTION FROM FILING O.T. AND IA No. 214178/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) : Mr. Atul Sharma, AOR
Dr. O P Sharma, Adv.

For Respondent(s) : Mr. Himanshu Tyagi, AOR
Mrs. Poonam Sharma, Adv.

Mr. Harsh Pratap Shahi, Adv.
Dr. Vijender Singh, AOR

Mr. Rajat Singh, AOR [Not Present]

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the parties.
2. Leave granted.
3. Interim order passed on 01.10.2024 shall continue till the pendency of the appeal.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)